

श्री
०. श्री. ए. (पट्टे क्षेत्र) ६ म्या मजलबावरील
होमिंग सोसायटी लिमिटेडचे सिल्वर कासकेड
बांद्रा (पश्चिम), मुंबई-४०००५०.

सिला सोसायटी लिमिटेडद्वारे जारी केलेले दिनांक
१५.०७.१८ अंतर्गत सदर सोसायटीने धारण
वशा) धारक विधिन क्र. ११६ ते १२० प्रत्येकी
हेअस.

सही/-
प्रधान आणि राब करिता
वकील आणि कायवेपक्षित
अमित प्रधान
भागीदार

Bill of MOFA (Rule 11(9)(e))
Competent Authority
Co-operative Societies, Mumbai City (4)
for, P.L. Kale Guruj Marg Dadar (West)
No. 400028
Maharashtra Ownership Flats
Regulation, Sale, Management and transfers)
1963
No. 114 of 2017
Society Limited
9.

ve Housing Society Limited

.....Applicant

एच.जी. रोड, फोर्ट, मुंबई-४००००१.
benny@benny.in

रमेश बाळिगा अॅडव. क.
अॅडवोकेट्स, सॉलिसिटर्स
अॅडव. सोवरी

SCHEDULE I FORM A

PUBLIC ANNOUNCEMENT

(REGULATION 14 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION) REGULATIONS, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF H.M. MEHTA & COMPANY PRIVATE LIMITED

1. Name of Corporate Person	H.M. Mehta & Company Private Limited
2. Date of Incorporation of Corporate Person	9 th July 1928
3. Authority under which Corporate Person is Incorporated/Registered	Registrar of Companies, Mumbai
4. Corporate Identity Number / Limited Liability Identity number of corporate person	U17100MH1949PTC007647
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	Mehta House, 79/91 Mumbai Samachar Marg, Mumbai 400001
6. Liquidation Commencement Date of Corporate Person	10 th April 2018
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pankaj Sanghavi Address:- F-9, Sej Plaza, Near Nutan School, Marve Road, Malad West, Mumbai city, Maharashtra, 400064, Email - pankaj.sanghavi@yahoo.co.in, Mobile - 9322228719 Registration No.:- IB8/1PA-001/P-P00631/2017-2018/11085
8. Last Date for Submission of Claims	10 th May 2018

Notice is hereby given that the H.M. Mehta & Company Private Limited has commenced voluntary liquidation on 10th April 2018. The stakeholders of H.M. Mehta & Company Private Limited are hereby called upon to submit a proof of their claims, on or before 10th May 2018, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Pankaj Sanghavi
Liquidator
Mumbai

Date: 11/04/2018

POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13(2) of the said Act, calling upon the following borrowers to repay the amounts mentioned against their respective name together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of receipt of the said notices, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Loan Account No.	Name of Borrower(s)/ Co-borrower(s)	Date of Demand Notice	Outstanding Dues & Outstanding As On 03/06/2015	Description of Immovable Property(ies)/Secured Asset(s)	Date & Type of Possession
1	HHOMANE 00042709	Nandkishore Raghunath Patil and Radha Nandkishore Patil	03-08-15	Rs.91,93,350.85	Flat No.A/201, 2nd Floor, A Wing, Niman Vihar Chsl, Pump House, Andheri (East), Mumbai - 400 063	10/04/2018 (Physical)
2	HHOMANE 00042737					

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation. However, since the borrowers mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrowers mentioned hereinabove in particular and to the public in general that the Authorized Officer of ARCIL have taken Physical possession of the property (ies)/secured asset(s) described herein above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above. The borrowers mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid property (ies)/secured asset(s) and any dealings with the said property(ies)/secured asset(s) will be subject to the charge of Asset Reconstruction Company (India) Limited.

Place: Mumbai
Date: 12-04-2018

SD/-
Authorized Officer

Asset Reconstruction Company (India) Limited

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

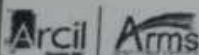
REGISTERED OFFICE:- The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (W), Mumbai-400028

CONTACT ADDRESS:- Unit Nos.304 & 305, 3rd Floor, Rupa Solitaire, Building No.A-1, Millennium

Business Park, Sector 1, Thane-Belapur Road, Mahape, Navi Mumbai - 400 710.

Tel: +91 22 81563838;

www.arcil.co.in • www.arms.net.in • CIN NO. U65999MH2002PLC134884.



4. The highest bid shall be subject to any reasons whatsoever. SRO's The borrower/guarantors are hereby auctioned / sold and balance dues.

Date : 12.04.2018
Place : Mumbai



Ministry of Finance
Department of Economic Affairs

In exercise of powers conferred by Rules, 2002 and pursuant to the gagators, their legal heirs/ represent Whereas the Authorized Officer of 8 & 9 of the said Act, through only

Borrower's & Guarantor's Name

Borrower:

M/s. Guju Ads Private Ltd.
5th Floor, Kalpvruksh, RHB Road (W), Mumbai - 400080

Guarantors:

Mr. Bhavesh Bhide
5th Floor, Kalpvruksh, RHB Road (W), Mumbai - 400080

Mrs. Jayaben Bhide
Flat No.9, 10, 11, Annex - 1, Kail Tower, Mulund (W), Mumbai - 40

Mrs. Jigna Bhide
Flat No.9, 10, 11, Annex - 1, Kail Tower, Mulund (W), Mumbai - 40

IMPORTANT TERMS & CONDITIONS

1. The auction sale will be On line duration each.
2. Intending bidders shall hold a valid Ing. Building No. 301 Gurgaon, H OR Chief Manager - Kharghar Branch OR Chief Manager - ARC, Thane - 1
3. Bidders are advised to go through in the E-auction sale proceedings.
4. Prospective bidders may avail o
5. Tender shall be submitted online
6. To the best of knowledge and independent inquiries regarding the en tissement does not constitute and w branches whether known or unknown
7. Bidders shall hold a valid email I
8. Earnest Money Deposit (EMD) s

9. The intending bidder should subri of Identification (KYC) viz. Voter ID number (Mobile / Landline) of the b No.13, Kharghar, Navi Mumbai by
10. The bid price to be submitted at
11. The successful bidder shall hav the same day of the sale in the mo conveyed to them.
12. The Bank has the absolute right duties / additional stamp duty / tran
13. The Authorized Officer / Bank tion or withdraw any property or poi
14. The Sale Certificate will be issu
15. The sale shall be subject to rule

The borrower / guarantors are herei property will be auctioned / sold an Place: Thane Date: 12.04.2018

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Sd/-
Pankaj Sanghvi
Liquidator
Mumbai
Date: 11/04/2018